

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**WARDEN SURGICAL COMPANY PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	WARDEN SURGICAL COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19/01/1970
3. Authority under which corporate debtor is incorporated / registered	ROC-MUMBAI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24239MH1970PTC014516
5. Address of the registered office and principal office (if any) of corporate debtor	7/8,PAREL HOUSE,DR,BORGES ROAD PAREL Mumbai MH 400 012 IN
6. Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT, Mumbai Bench Order Pronounced on: - 09/01/2023 (Date of Order published at Hon'ble NCLT website 18/01/2023)
7. Estimated date of closure of insolvency resolution process	17/07/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shashant Sudhakar Yeola IBBI/IPA-001/IPP00310/2017-18/10574
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lekha Nagar, Agra Road ,Nashik, Maharashtra ,422009 Email Id: wardencirp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lekha Nagar, Agra Road ,Nashik, Maharashtra ,422009 Email id: wardencirp@gmail.com
11. Last date for submission of claims	01/02/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the WARDEN SURGICAL COMPANY PRIVATE LIMITED on 09/01/2023 (Date of Order published at Hon'ble NCLT website 18/01/2023).

The creditors of **WARDEN SURGICAL COMPANY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 01/02/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with **proof by electronic** means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – NOT APPLICABLE

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

**Shashant Sudhakar Yeola**

Interim Resolution Professional

Date: 20/01/2023

Place: Nashik

IBBI Registration No.: IBBI/IPA-001/IPP00310/2017-18/10574

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**RELEVANT PARTICULARS**

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8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shashant Sudhakar Yeole IBBI/PA-001/IPP00310/2017-18/10574
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lokha Nagar, Agra Road, Nashik, Maharashtra, 422009 Email id: wardencorp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lokha Nagar, Agra Road, Nashik, Maharashtra, 422009 Email id: wardencorp@gmail.com
11. Last date for submission of claims	01/02/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://bbi.gov.in/home/downloads Not Applicable

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA - NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20/01/2023  
Place: Nashik

Shashant Sudhakar Yeole  
Interim Resolution Professional

IBBI Registration No.: IBBI/PA-001/IPP00310/2017-18/10574

**OMKARA OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED**  
Corporate Office: C/515, Kanakia Zillion, Junction of LBS Road and CST Road BKC Annex, Near Equinox, Kurla (West), Mumbai, 400070, Tel.: 022-26544000/ 809798596.

**(Appendix - IV-A) [See proviso to rule 8(6) r/w 9(1)]**  
**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso 8(6) r/w rule 9 (1) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the below mentioned Borrower and Guarantors that the below described immovable property mortgaged/charged to the Secured Creditor Thane Janta Sahakar Bank Ltd in exercise of the powers conferred under the SARFESI Act and Security Interest (Enforcement) Rules, 2002, has issued a Demand Notice dated 08.04.2015 under section 13(2) thereby calling upon borrower(s)/guarantor(s)/mortgagor(s) i.e. 1. Sharda International 2. Mr. Sudesh Keshav Naik 3. Mr. Sunil Keshav Naik 4. Mr. Keshav A. Naik for repayment of outstanding amount aggregating to Rs. 1,78,74,271.73/- (Rupees One Crore Seventy-Eight Lakh Seventy-Four Thousand Two Hundred Seventy-One Rupees and Seventy-Three Paise only) as on 31.03.2015 within 60 days from the date of the said notice. The borrower/guarantors having failed to repay the entire dues as per said Demand Notice within 60 days, the Authorized Officer of TJSB took possession of the below mentioned secured properties as on 30.03.2017.

Further, OMKARA Assets Reconstruction Pvt. Ltd. (acting in its capacity as Trustee of OMKARA PS 17/2020-21 Trust) has acquired entire outstanding debts lying against borrower(s)/mortgagor(s) vide Assignment Agreement dated 28.01.2021 from TJSB along with underlying security from assignor. Accordingly, OMRPL has stepped into the shoes of assignor and empowered to recover the dues and enforce the security.

Accordingly, OMKARA took the handover of the physical possession on 31.03.2021.

NOW THEREFORE the Authorized Officer of OMRPL hereby intends to sell the below mentioned secured properties for recovery of dues. The property shall be sold in exercise of the rights and powers under the provisions of sections 13 (2) and (4) of SARFESI Act, on 'As is where is', 'As is what is' and 'Whatever there is' and without recourse basis on 14/02/2023 at 11.00 am (last date and time for submission of bids is 13/02/2023 by 4.00 pm)- the description of the immovable Properties, reserve price and the Earnest Money Deposit (EMD) are as under:

Description of Property	Reserve Price	EMD
The Gala No. 218, admeasuring on or about 966 sq. ft. Carpet area on the 2nd Floor in the Block 'B' of the building known as 'Hind Saurashtra Industrial Estate' of 'Hind Saurashtra Service Industries Co-operative Housing Society Limited', that is resting on the piece and parcel of Land bearing C.T.S No. 1646, Plot No. 85/86, situate at Revenue Village Marol (Marol Naka, Andheri Kurla Road, Andheri East), Taluka Andheri, Dist. Mumbai and within the local limits of Municipal Corporation of Greater Mumbai, within the registration district of Mumbai.	Rs. 1,30,00,000/-	Rs. 13,00,000/-

**Date of E-Auction** 14.02.2023 between 11.00 am  
**Minimum Bid Increment Amount** Rs. 1,00,000/- (Rupees One Lakh only)  
**Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD:** 13.02.2023 by 4.00 pm  
**Date of Inspection** 01/02/2023 between 03.00 pm to 04.00 pm

**Encumbrance Details:** There is no known encumbrance on the property except the society dues.  
For detailed terms and conditions of the sale please refer to the link provided in secured creditor website i.e. <http://omkaraarc.com/auction.php>. Bidder may also visit the website <http://www.bankerauction.com>

The intending bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact e-Auction Service Provider 'M/s. C1 India Pvt. Ltd., Tel. Helpline: +91-7291861124/25/26, Helpline E-mail ID: support@bankerauctions.com, Mr. Harish Gowda, Mobile: 95945 97555 E-mail: haresh.gowda@c1india.com, and for any property related query contact the Authorized Officer, Mr. Ashwin Nawalkar, Mobile: +91 7303021311 Mail: ashwin@omkaraarc.com or Ms. Jenny Bhavsar, Mobile: +91 9819034562, Mail: jennybhavsar@omkaraarc.com

**STATUTORY NOTICE FOR OMKARA UNDER RULE 8(6) r/w 9(1) OF STATUTORY INSTRUMENT (ENFORCEMENT RULES) 2002**  
This notice is also a mandatory Notice of 15 (Fifteen) days to the Borrower(s) of the above loan account under rule 8(6) r/w 9(1) of Security Interest (Enforcement) Rule, 2002 and provisions of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of auction/sale through e-auction on the above referred date and time with the advice to redeem the assets if so desired by them, by paying the outstanding dues as mentioned herein above along with cost & expenses. In case of default in payment, the property shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8 (5) of Security Interest (Enforcement) Rule, 2002.

Date: 20.01.2023  
Place: Mumbai

Sd/- Authorized Officer, OMKARA Assets Reconstruction Pvt Ltd.  
(Acting in its capacity as a Trustee of OMKARA PS 17/2020-21 Trust)

**HINDUSTAN FLUOROCARBONS LIMITED**  
CIN NO. L25206TG1983PLC004037  
Registered Office: 303, Babukhan Estate, Basherbagh, Hyderabad - 500 001.  
Tel: +91-40-23240047, 23241051, 23371125, 23297160, Fax: +91-40-23296455  
Website: [www.hfl.co.in](http://www.hfl.co.in), Email: [hflshareholders@gmail.com](mailto:hflshareholders@gmail.com)

Dear Shareholders of Hindustan Fluorocarbons Limited (HFL)  
**Sub: Request to furnish PAN, KYC details and Nomination by holders of physical securities & Securities in dematerialized form in case of Investor Service Requests**

SEBI vide circular dated November 3, 2021, December 14, 2021 & January 25, 2022, mandated:

- furnishing of PAN, email address, mobile number, bank account details and nomination by holders of physical securities;
- any service request shall be entertained only upon registration of the PAN, Bank details and the nomination;
- to ensure that PAN linked to Aadhaar by March 31, 2022 or any other date as may be specified by the Central Board of Direct Taxes to avoid freezing of folio;
- Issuance of Securities in dematerialized form in case of Investor Service Requests.

In view of the above, we request the physical shareholders of HFL to furnish the documents/details, as mentioned in the table below to the Registrars & Transfer Agents (RTA), M/s. KFin Technologies Limited immediately.

SL NO.	PARTICULARS	PLEASE FURNISH DETAILS IN
1.	KYC details such as: PAN, Address, Email ID, Mobile number, Demat account details, bank account details	Form ISRF-1
2.	Update of signature	Form ISRF-2
3.	Nomination details	Form ISRF-3
4.	Cancellation or variation of Nomination	Form ISRF-4
5.	Declaration to opt out nomination	Form ISRF-3 (Please fill only in case nominee not require under the folio)
6.	Request for Demat, duplicate share certificate etc.	Form ISRF-4

The aforesaid forms can be downloaded from the website of the Company at [www.hfl.co.in](http://www.hfl.co.in) under Investors tab or from the website of the RTA at <https://ris.kfintech.com>

**Freezing of Folios without PAN, KYC details and Nomination:**

- Folios wherein any one of the said document / details are not available on or after April 01, 2023, shall be frozen and will not be eligible to lodge grievance or avail service request from the RTA and not eligible for receipt of dividend in physical mode.
- After December 31, 2025, the frozen folios shall be referred by RTA/Company to the administering authority under the Benami Transactions (Prohibitions) Act, 1988 and or Prevention of Money Laundering Act, 2002.

Shareholders are requested to forward the duly filled in documents along with the related proofs as mentioned in the respective forms to the following address:

KFin Technologies Limited, Unit: Hindustan Fluorocarbons Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakrampada, Hyderabad - 500 032.  
Email: [cinward.ris@kfintech.com](mailto:cinward.ris@kfintech.com), Toll Free Number: 1-800-309-4001

Thanking you,  
Yours truly,  
For Hindustan Fluorocarbons Limited  
Sd/-  
Company Secretary

Date: 20.01.2023

This advertisement is for information purposes only and neither constitutes an offer or an invitation or a recommendation to purchase, to hold or sell securities nor for publication, distribution or release directly or indirectly outside India. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer dated January 18, 2023 (the "Letter of Offer" or "LOF") filed with the Stock Exchanges, namely BSE Limited ("BSE") and with the Securities and Exchange Board of India ("SEBI") for information and dissemination on the SEBI's website pursuant to the proviso to Regulation 3 of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 ("SEBI ICDR Regulations").

**FAMILY CARE HOSPITALS LIMITED**

**Corporate Identification Number: L93000MH1994PLC080842**

Our Company was originally incorporated as "Pharma Offset Limited", a public limited company under the provision of the Companies Act, 1956 vide certificate of incorporation dated September 5, 1994. Subsequently, the name of our Company was changed to "Pharma Con (India) Limited". The name of our Company was further changed to "Count N Denier (India) Limited" on March 27, 2012 vide a fresh certificate of incorporation pursuant upon change of name issued by the Registrar of Companies, Mumbai. Pursuant to acquisition of the majority equity shares and control by the existing promoter, the name of our Company was changed to "Scandent Imaging Limited" on March 17, 2015 vide a fresh certificate of incorporation pursuant upon change of name issued by the Deputy Registrar of Companies, Mumbai. Further the name of our Company was changed to its present name "Family Care Hospitals Limited" vide a fresh certificate of incorporation dated September 05, 2022, issued by the Registrar of Companies, Mumbai. For details of change in name and registered office of our Company, please see section titles as "General Information" beginning on page 45 of this Letter of Offer.

**Registered Office:** Plot A-357, Road No. 26, Wagle Industrial Estate, MIDC, Thane (West) - 400604, Maharashtra, India.  
**Tel:** +91 022-4184 2201; **E-mail:** [csccandent@gmail.com](mailto:csccandent@gmail.com); **Website:** [www.scandent.in](http://www.scandent.in);  
**Contact Person:** Pandoo Naig, Managing Director | **OPR PROMOTER:** Gautam Deshpande

**ISSUE OF UPTO 4,07,67,000 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 12/- EACH INCLUDING SECURITIES PREMIUM OF ₹ 2/- PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING UPTO ₹492.04 LAKHS ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 127 RIGHTS EQUITY SHARE(S) FOR EVERY 100 FULLY PAID-UP EQUITY SHARE(S) HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON TUESDAY, JANUARY 03, 2023 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS ₹ 12 WHICH IS 1.2 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE SECTION TITLED "TERMS OF THE ISSUE" ON PAGE 174 OF THIS LETTER OF OFFER.**

**Terms of Payment:** The full amount of issue price ₹ 12/- per Right Equity Share is payable on Application.  
**Issue Programme:**

Issue opens on	Last date for on market renunciation**	Issue closes on#
Monday, January 23, 2023	Wednesday, February 01, 2023	Tuesday, February 07, 2023

\*Pursuant to the January 22, 2020 - Rights Issue Circular, SEBI has introduced the concept of credit of Rights Entitlements into the demat accounts of the Eligible Equity Shareholders, which can be renounced by them by way of On Market Renunciation or Off Market renunciation. Further, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made only in dematerialised form. Investors are encouraged to carefully follow all the necessary requirements under the Rights Issue Circulars (as defined hereinafter) and ensure completion of all necessary steps in providing/ updating their required details in a timely manner. For details, see "Terms of the Issue" on page 174 of the Letter of Offer.

\*\*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.

# The Board of Directors or a duly authorized committee thereof will have the right to extend the Issue period as it may determine from time to time but not exceeding 30 (thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

THE ISSUE PRICE OF EACH EQUITY SHARE IS ₹ 12 WHICH IS 1.2 TIMES THE FACE VALUE OF THE EQUITY SHARES.

ASBA*	Simple, Safe, Smart way of Application - Make use of it!!!	Applications Supported by Blocked Amount (ASBA) is a better way of applying to Issues by simply blocking the fund in the bank account. For details, check section on ASBA below.
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In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI Rights Issue Circulars and the ASBA Circulars collectively, SEBI circular bearing reference number SEBI/CFD/DIL/ASBA/1/2009/30/12 dated December 30, 2009, SEBI circular bearing reference number CIR/CFD/DIL/1/2011 dated April 29, 2011 and the SEBI circular bearing reference number SEBI/HO/CFD/DIL/2/CIR/P/2020/13 dated January 22, 2020, and SEBI circular bearing reference number SEBI/HO/CFD/SSE/CIR/P/2022/66 dated May 19, 2022, all investors desiring to make an application in this issue are mandatorily required to use the ASBA process, who are holding the equity shares of our Company as on the record date i.e. **Tuesday, January 03, 2023**. Investors should carefully read the provisions applicable to such applications before making their application through ASBA. For details, please see "Procedure for Application through the ASBA Facility" on page 176 of the Letter of Offer.

Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circulars, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Equity Shares in this issue are advised to furnish the details of their demat account to the Registrar or our Company at least two Working Days prior to the Issue Closing Date i.e., Friday, February 03, 2023 to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date. The Shareholder who failed to provide their demat details in the stipulated time then their rights entitlement shall lapse and shall not be eligible to apply in this issue.

Prior to the Issue Opening Date, the Rights Entitlements of those Eligible Equity Shareholders, among others, who hold Equity Shares in physical form, and whose demat account details are not available with our Company or the Registrar, shall be credited in a demat suspense escrow account opened by our Company.

**PROCEDURE FOR APPLICATION:** In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI Rights Issue Circulars and the ASBA Circulars, all investors desiring to make an application in this issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such applications before making their application through ASBA. For details of procedure for application by the resident eligible shareholders holding equity shares in physical form as on record date, please see "Procedure for application by eligible equity shareholders holding equity shares in physical form" on page 176 of the Letter of Offer.

**PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS:** Investors desiring to make an Application in this issue through ASBA process, may submit the Application Form to the Designated Branch of the SCSB or online/electronic Application through the website of the SCSBs (if made available by such SCSB) for authorising such SCSB to block Application Money payable on the Application in their respective ASBAAccounts. Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For further details, please see "Procedure for Application through the ASBA Facility" on page 176 of the Letter of Offer.

**APPLICATION BY ELIGIBLE EQUITY SHAREHOLDERS HOLDING EQUITY SHARES IN PHYSICAL FORM**

Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circulars, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Equity Shares in this issue are advised to furnish the details of their demat account to the Registrar or our Company at least two Working Days prior to the Issue Closing Date, to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date. For details of procedure for application by the resident eligible shareholders holding equity shares in physical form as on record date, please see "Procedure for application by eligible equity shareholders holding equity shares in physical form" on page 176 of the Letter of Offer.

**PLEASE NOTE THAT THE ELIGIBLE EQUITY SHAREHOLDERS WHO HOLD EQUITY SHARES IN PHYSICAL FORM AS ON RECORD DATE AND WHO HAVE NOT FURNISHED THE DETAILS OF THEIR RESPECTIVE DEMAT ACCOUNTS TO THE REGISTRAR OF OUR COMPANY AT LEAST TWO WORKING DAYS PRIOR TO THE ISSUE CLOSING DATE, SHALL NOT BE ELIGIBLE TO MAKE AN APPLICATION FOR RIGHTS EQUITY SHARES AGAINST THEIR RIGHTS ENTITLEMENTS WITH RESPECT TO THE EQUITY SHARES HELD IN PHYSICAL FORM.**

**ALLOTMENT OF RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM:** Please note that the Rights Equity Shares applied for in this issue can be allotted only in dematerialised form and to the same depository account in which our equity shares are held by such investor on the record date. For further details, please see "Procedure for application by eligible equity shareholders holding equity shares in physical form" on page 176 of the Letter of Offer.

**DESPATCH OF THE ABRIDGED LETTER OF OFFER (ALOF) AND APPLICATION:** The despatch of the ALOF and the application form was completed on January 19, 2023 by the Registrar to the Issue.

**AVAILABILITY OF APPLICATION FORM:** The Registrar has electronically dispatched an Application Form to all the Eligible Equity Shareholders as per their Rights Entitlements on the Record Date for the Issue. In the event that e-mail addresses of the Eligible Equity Shareholders were not available with our Company/ Depositories or the Eligible Shareholders have not provided valid email addresses to our Company/ Depositories, our Company has dispatched the Application Form and other applicable issue materials by way of physical delivery as per the applicable laws to those Eligible Equity Shareholders who have provided their Indian address.

from the websites of the Registrar ([www.pvrvshare.com](http://www.pvrvshare.com)), the Company ([www.scandent.in](http://www.scandent.in)), the Lead Manager ([www.fedsec.in](http://www.fedsec.in)) and the Stock Exchanges at ([www.bseindia.com](http://www.bseindia.com))

**CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS:** In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat suspense escrow account opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) Equity Shares held in a demat suspense account pursuant to Regulation 39 of the SEBI Listing Regulations; or (b) Equity Shares held in the account of IEPF authority; or (c) the demat accounts of the Eligible Equity Shareholder which are frozen or details of which are unavailable with our Company or with the Registrar on the Record Date; or (d) Equity Shares held by Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date where details of demat accounts are not provided by Eligible Equity Shareholders to our Company or Registrar; or (e) credit of the Rights Entitlements returned/reversed/failed; or (f) the ownership of the Equity Shares under dispute, including any court proceedings, as applicable (g) non-institutional equity shareholders in the United States. For further details, please see "Credit of Rights Entitlements in demat accounts of Eligible Equity Shareholders" on page 184 of Letter of Offer.

**APPLICATION ON PLAIN PAPER UNDER ASBA PROCESS:** All eligible equity shareholders who have neither received the application form nor is in a position to obtain the application form either from our Company, Registrar to the Issue, Manager to the Issue or from the website of the Registrar, can make an application to subscribe to the issue on plain paper through ASBA process. Eligible equity shareholders shall submit the plain paper application to the Designated Branch of the SCSB for authorising such SCSB to block an amount equivalent to the amount payable on the application in the said bank account maintained with the same SCSB. Applications on plain paper will not be accepted from any address outside India.

Please note that the eligible equity shareholders who are making application on plain paper shall not be entitled to renounce their rights entitlements and should not utilise the application form for any purpose including renunciation even if it is received subsequently. For details, refer "Making of an Application by Eligible Equity Shareholders on Plain Paper under ASBA Process" on page 182 of the Letter of Offer.

The Application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCSB before the Issue Closing Date and should contain the following particulars:

- Name of our Issuer, being Family Care Hospitals Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Registered Folio Number/ DP and Client ID No.;
- Number of Equity Shares held as on Record Date;
- Allotment option preferred - only Demat form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for;
- Number of Additional Rights Equity Shares applied for, if any;
- Total number of Rights Equity Shares applied for within the Right Entitlements;
- Total amount paid at the price of ₹ 12/- per Rights Equity Share issued;
- Details of the ASBA Account such as the account number, name, address and branch of the relevant SCSB;
- In case of Non-Resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE/FCNR/NRO Account such as the account number, name, address and branch of the SCSB with which the account is maintained and a copy of the RBI approval obtained pursuant to Rule 7 of the Foreign Exchange Management (Non-debt Instruments) Rules, 2019;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Rights Equity Shares applied for pursuant to the Issue. Documentary evidence for exemption to be provided by the applicants;
- Authorisation to the Designated Branch of the SCSB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSB);
- Additionally, all such Eligible Equity Shareholder are deemed to have accepted the following:

"I/We understand that neither the Rights Entitlements nor the Equity Shares have been, or will be, registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act"), or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof (the "United States"), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act. I/We understand the Equity Shares referred to in this application are being offered and sold (i) in offshore transactions outside the United States in compliance with Regulation S under the U.S. Securities Act ("Regulation S") to existing shareholders who are non-U.S. persons and located in jurisdictions where such offer and sale of the Equity Shares is permitted under laws of such jurisdictions and (ii) within the United States or to U.S. persons that are "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) ("U.S. QIB") pursuant to the private placement exemption set out in Section 4(a)(2) of the U.S. Securities Act, that are also "qualified purchasers" (as defined under the United States Investment Company Act of 1940, as amended) ("QPs") in reliance upon section 3(c)(7) of the U.S. Investment Company Act.

I/We understand that the Issue is not, and under no circumstances is to be construed as, an offering of any Equity Shares or Rights Entitlements for sale in the United States, or as a solicitation therein of an offer to buy any of the said Equity Shares or Rights Entitlements in the United States. I/We confirm that I/ we are (a) not in the United States and a non-U.S. person and eligible to subscribe for the Equity Shares under applicable securities laws, (b) complying with laws of jurisdictions applicable to such person in connection with the Issue, and (c) understand that neither the Company, nor the Registrar, the Lead Managers or any other person acting on behalf of the Company will accept subscriptions from any person, or the agent of any person, who appears to be, or who the Company, the Registrar, the Lead Managers or any other person acting on behalf of the Company have reason to believe is in the United States or is outside of India and ineligible to participate in this Issue under the securities laws of their jurisdiction.

I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation. I/We satisfy, and each account for which I/ we are acting as a trustee, (a) all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of my/our residence, and (b) is eligible to subscribe and is subscribing for the Equity Shares and Rights Entitlements in compliance with applicable securities and other laws of our jurisdiction of residence.

I/We understand and agree that the Rights Entitlements and Equity Shares may not be reoffered, resold, pledged or otherwise except in an offshore transaction in accordance with Regulation S to a person outside the United States and not reasonably known by the transferor to be a U.S. Person by pre-arrangement or otherwise (including, for the avoidance of doubt, a bona fide sale on the Stock Exchanges).

I/We acknowledge that we, the Lead Managers, our affiliates and others will rely upon the truth and accuracy of the foregoing representations and agreements."

In cases where multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat suspense escrow account, including cases where an investor submits Application Forms along with a plain paper Application, both such Applications shall be liable to be rejected.

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company, Lead Manager and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at [www.pvrvshare.com](http://www.pvrvshare.com). Our Company, the Lead Manager and the Registrar shall not be responsible if the Applications are not uploaded by SCSB or funds are not blocked in the Investors' ASBAAccounts on or before the Issue Closing Date.

**Multiple Applications**

In case where multiple Applications are made using same demat account, such Applications shall be liable to be rejected. A separate Application can be made in respect of Rights Entitlements in each demat account of the Investors and such Applications shall not be treated as multiple applications. Similarly, a separate Application can be made against Equity Shares held in dematerialized form and Equity Shares held in physical form, and such Applications shall not be treated as multiple applications. Further supplementary Applications in relation to further Equity Shares without using Additional Rights Shares will not be treated as multiple application. A separate Application can be made in respect of each scheme of a mutual fund registered with SEBI and such Applications shall not be treated as multiple applications. For details, see "Procedure for Applications by Mutual Funds" on page 194 of this Letter of Offer.

**LAST DATE FOR APPLICATION:** The last date for submission of the duly filled in the Application Form or a plain paper Application is, **Tuesday, February 07, 2023**, i.e., Issue Closing Date. The Board of Directors or a duly authorised committee thereof may extend the said date for such period as it may determine from time to time, subject to the Issue Period not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date).

If the Application Form is not submitted with a SCSB nor uploaded with the Stock Exchanges and the Application Money is not blocked with the SCSB on or before the Issue Closing Date or such date as may be extended by our Board or any committee thereof, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Rights Equity Shares hereby offered, as provided under the section, "Basis of Allotment" on page 196 of the Letter of Offer.

**Procedure for Renunciation:** The Investors may renounce the Rights Entitlements, credited to their respective demat accounts, either in full or in part (a) by using the secondary market platform of the Stock Exchanges; or (b) through an off-market transfer, during the Renunciation Period. The Investors should have the demat Rights Entitlements credited/lying in his/her own demat account prior to the renunciation. The trades through On Market Renunciation and Off Market

Renunciation will be settled by transferring the Rights Entitlements through the depository mechanism. Investors may be subject to adverse foreign, state or local tax or legal consequences as a result of trading in the Rights Entitlements. Investors who intend to trade in the Rights Entitlements should consult their tax advisor or stock broker regarding any cost, applicable taxes, charges and expenses (including brokerage) that may be levied for trading in Rights Entitlements. The Lead Manager and our Company accept no responsibility to bear or pay any cost, applicable taxes, charges and expenses (including brokerage), and such costs will be incurred solely by the Investors. Please note that the Rights Entitlements which are neither renounced nor subscribed by the investors on or before the Issue Closing Date shall lapse and shall be extinguished after the Issue Closing Date.

**a. ON MARKET RENUNCIATION**

The Eligible Equity Shareholders may renounce the Rights Entitlements, credited to their respective demat accounts by trading/selling them on the secondary market platform of the Stock Exchanges through a registered stock-broker in the same manner as the existing Equity Shares of our Company.

In this regard, in terms of provisions of the SEBI ICDR Regulations and the SEBI Rights Issue Circulars, the Rights Entitlements credited to the respective demat accounts of the Eligible Equity Shareholders shall be admitted for trading on the Stock Exchange under ISIN INE146N20016 subject to requisite approvals. Prior to the Issue Opening Date, our Company will obtain the approval from the Stock Exchange for trading of Rights Entitlements. No assurance can be given regarding the active or sustained On Market Renunciation or the price at which the Rights Entitlements will trade. The details for trading in Rights Entitlements will be as specified by the Stock Exchanges from time to time.

The Rights Entitlements are tradable in dematerialized form only. The market lot for trading of Rights Entitlements is one Rights Entitlements.

The On Market Renunciation shall take place only during the Renunciation Period for On Market Renunciation, i.e., from January 23, 2023 to February 01, 2023 (both days inclusive).

The Investors holding the Rights Entitlements who desire to sell their Rights Entitlements will have to do so through their registered stock-brokers by quoting the ISIN INE146N20016 and indicating the details of the Rights Entitlements they intend to trade. The Investors can place order for sale of Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The On Market Renunciation shall take place electronically on secondary market platform of BSE under automatic order matching mechanism and on T+2 rolling settlement basis

